

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. No. 114(ND)2010

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2017

NAME OF THE COMPANY:Sh. Sohan Lal Gupta V/s. M/s. Shri Hanumant Estates Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : None

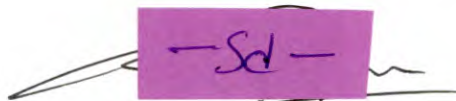
For the Respondent (s) : Ms. Sreenita Ghoshdastidar

Order

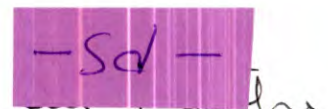
It is being submitted by both the parties that talks of ^{compromise} are likely to be held this week. In view of the same both sides pray for an adjournment.

Keeping in view the past observations, this Bench is granting adjournment on the condition that should the settlement not be arrived at; the parties would pay cost of Rs. 10,000/- each towards the Prime Ministers' Relief Fund.

To come up on 7th September, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)